

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 06 of 2010

(Arising out of Order-in-Appeal No. 192/Kol-III/09 dated 17.11.2009 passed by Commissioner of Central Excise (Appeal-I), Kolkata.)

M/s Webel Telematik Ltd.,

(Now Siemens), Block-G.P. Plot-G, Sector-V, Salt Lake
Electronics Complex, Bidhannagar, Kolkata-700091.

..Appellant

VERSUS

Commissioner of Central Excise, Kolkata-III.

180, Shantipally, Rajdanga Main Road, Kolkata-700107.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER No.....75722/2023

DATE OF HEARING : 15.06.2023

DATE OF DECISION : 15.06.2023

Per Anpazhakan :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K. Anpazhakan)
Member (Technical)**

T.K.